

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6948 of 2026

Mukul Kumar Goel : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated June 19, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated June 23, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated June 26, 2026 (Reg. No. SEBIH/A/E/26/00234). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated June 19, 2026, sought information relating to refund in the PACL matter.
3. **Reply of the Respondent** – The respondent, in response the application, informed that all communication regarding refund status is handled by the Justice (Retd.) R.M Lodha Committee. The respondent advised the appellant to approach the Justice (Retd.) R. M Lodha Committee. The respondent also informed that the details of PACL Matters-Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. On consideration, I note that from the reply of the respondent, it is not clear whether the requested information is available with SEBI or not. Accordingly, I find that the queries have not been adequately addressed.

6. Considering the above observations, I remit the application to the respondent for *de novo* consideration of application and sending appropriate response to the appellant in terms of RTI Act, within 15 working days from the date of receipt of this order.
7. The appeal is accordingly disposed of.

Place: Mumbai

Date: July 21, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA